

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH

Stamp No.307/91 (CA 474/91)

Shreekant Ramlochan Dubey,  
Postal Assistant,  
Room No.3,  
Sitaram's old chawl,  
Anand Nagar, J.M.Road,  
Bhandup(W),  
Bombay - 400 078.

.. Applicant

vs.

1. Union of India  
through  
Secretary,  
Ministry of Communication,  
Department of Post,  
New Delhi.
2. The Director General of Post,  
Department of Posts,  
New Delhi - 110 001.
3. The Chief Post Master General,  
Bombay G.P.O.,  
Bombay - 400 001.
4. The Senior Superintendent of  
Post Offices,  
Bombay City North East Division,  
Dadar,  
Bombay - 400 014. .. Respondents

Coram: Hon'ble Shri Justice U.C.Srivastava, Vice-Chairman  
Hon'ble Shri M.Y.Priolkar, Member(A)

Appearances:

1. Shri S.K.Sawant  
Advocate for the  
Applicant.
2. Mr.V.M.Bendre  
Advocate for the  
Respondents.

ORAL JUDGMENT:  
(Per U.C.Srivastava, Vice-Chairman)

Date: 26-6-1991

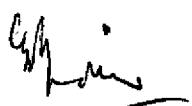
The applicant who is an employee of the Department of Post appeared for the examination of Inspector of Post Offices. In one paper he secured good marks but in the other he could not secure qualifying marks hence he applied for revaluation. His application for revaluation was rejected on the ground that as per Rule 15 of Appendix 37 of P&T Manual Vol. IV revaluation of answer book is not permitted. However, he was asked to apply for retotalling and verification of marks. The applicant

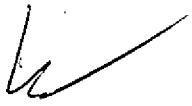
has approached the Tribunal to give proper direction to the respondents to revalue the applicant's paper i.e. Paper II Working Knowledge and the Rules of the Department for the examination held in 1990 for I.P.O.

2. The applicant cannot claim any revaluation by way of a Court direction as the revaluation is not permissible as per Rule 15 of Appendix 37 of P&T Manual Vol. IV. Accordingly we see no merit in this application and rejected it summarily.

3. The learned counsel for the applicant stated that at the time of IPO Exam along with the application the applicant submitted certain sports certificates and the same was not returned to him. Obviously there appears to be no reason why the certificates is not to be returned. We accordingly direct the respondents that in case the applicant approaches the authorities and asks the certificates the same should be returned.

4. With the above observation the application is rejected summarily. There will be no order as to costs.

  
(M.Y. PRIOLKAR)  
Member(A)

  
(U.C. SRIVASTAVA)  
Vice-Chairman

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY.

Review Petition No.77/91  
in  
Original Application No.474/91.

Shri Shreekant Ramlochan Dubey. ... Applicant.

V/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Shri Justice U.C.Srivastava, Vice-Chairman,  
Hon'ble Shri M.Y.Priolkar, Member(A).

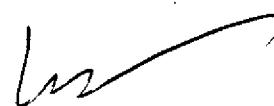
TRIBUNAL'S  
ORDER ON REVIEW PETITION BY CIRCULATION. Dated: 31-1-91

This is a limited Review application against our judgment dt. 26.6.1991. The case was disposed of after perusing the record and hearing the counsel for the parties. The review application does not mean re-hearing.

2. We have taken a particular view that the applicant could get marks in only one paper and not other papers and after taking into consideration the facts of the case we summarily rejected the application in which prayer for re-valuation was made. The application for re-valuation was rejected by the departmental authorities as the same was not permissible. According to applicant papers were quite satisfactory and he was wrongly not given good marks. It is not necessary to enter into the said question. As the rules do not permit any re-valuation we rejected it summarily, with a direction that the papers which are not returned to him may be returned. There is no error apparent on the face of the record and there are no other ground for review of our order and accordingly review application is rejected.

  
(M.Y. PRIOLKAR)  
MEMBER(A)

B.S.M.

  
(U.C. SRIVASTAVA)  
VICE-CHAIRMAN.